

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL Nos.1009-1010 OF 2001

TARA CHAND & ORS.

.....APPELLANT(S)

VERSUS

MUNICIPALITY GHARAUNDA

....RESPONDENT(S)

O R D E R

In our view, the appeals have abated in its entirety. In view of the abatement caused on the death of the appellant Nos.6,10,13 & 14 which would be evident from the order of this Court dated 29th April, 2008, we, therefore, hold that these appeals have abated in its entirety and the appeals are, therefore, dismissed as abated. No order as to costs.

**.....J.
(TARUN CHATTERJEE)**

**.....J.
(AFTAB ALAM)**

**NEW DELHI;
JULY 17, 2008.**

